

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING AT INDORE

ORIGINAL APPLICATION NO. 656 OF 2006

INDORE, THIS THE 26TH DAY OF SEPTEMBER, 2006

HON'BLE DR. G.C. SRIVASTAVA, VICE CHAIRMAN
HON'BLE MR. A.K. GAUR, JUDICIAL MEMBER

Jumal, S/o. Harji,
Trackman, Kamalpura,
Under Sr. Section Engineer,
Ramganjmandi – Unit No. 27,
Residing at : Jharda,
Distt. : Jhabua (MP).

Applicant

(By Advocate – Shri A.N. Bhatt along with Shri C.P. Lashkare)

V e r s u s

The Union of India & Ors.,
Represented by :

1. The General Manager,
West Central Railway,
HQ Office, Jabalpur (MP).
2. The Divisional Rail Manager,
West Central Railway,
DRM Office – Kota (Raj.).
3. Asstt. Divisional Engineer,
West Central Railway,
Shamgarh (MP).

Respondents

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

Through this Original Application the applicant has prayed for the following main relief:

- "8.1 Order dt. 25.7.2006 may kindly be quashed being false,
- 8.2 The voluntary retirement application of the applicant may kindly be directed to be accepted immediately,
- 8.3 All his settlement dues, provident fund, gratuity insurance, leave encashment etc. may kindly be directed to be paid with interest at once,
- 8.4 Pension and pensionary benefits should be paid from the date of acceptance of VRS application with remaining services wages and allowances,
- 8.5 All arrears with interest may kindly be ordered to be paid immediately."

(A)

2. The learned counsel for the applicant has submitted that a representation dated 7.8.2006 (Annexure A-6) has been submitted by the applicant after he got the information that his name does not appear in the list of Gangman as communicated vide letter dated 25.7.2006 (Annexure A-1). The learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide his representation within a specified period with a detailed and speaking order. Accepting this prayer, we direct the respondents to decide the said representation of the applicant and also treat this Original Application as part of the representation. This should be done within a period of three months from the date of receipt of this order by a speaking and reasoned order. If the applicant still feels aggrieved and if he is so advised he can approach this Tribunal ^{after} ~~in~~ the decision of the respondents is communicated to him. Be it noted that we have not expressed any opinion on the merits of the case.

3. With the aforesaid direction, the Original Application is disposed of at the admission stage itself.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

"SA"